

(a) whether Government are aware that the supervisory inspections were to be conducted by the Provident Fund Inspector according to the recommendations of the Administrative Reforms Commission and if so, the details of recommendation thereof;

(b) whether the supervisory inspection conducted by P.F.I. (Gr. I) under the Employees Provident Fund Organisation, has been discontinued;

(c) if so, the reasons therefor; and

(d) whether Government propose to accept the recommendations of Administrative Reforms Commission by giving the same powers to Provident Fund Inspector Grade (I) for supervisory inspection for the sake of efficiency, administrative propriety and check over the inspection of the Inspector (Grade II) as already accepted earlier?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) and (b). Yes, Sir.

(c) Provident Fund Authorities have reported that on a review of the system of Supervisory Inspection, by Provident Fund Inspectors (Gr. I), it was found that it was not working well and, therefore, it was decided to discontinue it.

(d) Provident Fund Authorities have reported that the inspection work has been reorganised and that the present arrangement is working satisfactorily. The matter is under examination.

Statehood to Pondicherry Goa, Mizoram, Arunachal Pradesh and Lakshdweep

4163. PROF. NARAIN CHAND PARASHAR:

SHRIMATI SANYOGITA RANE:

SHRI P. M. SAYEED:

SHRI CHITTA BASU:

SHRI JAGDISH TYTLER:

SHRI M. RAM GOPAL REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Territories of Pondicherry, Goa, Daman and Diu, Mizoram, Arunachal Pradesh and Lakshdweep have demanded Statehood; and

(b) if so, the decision of Government on their demand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). Suggestion for grant of statehood to these Union territories except Lakshdweep are being received from various quarters from time to time. These are considered keeping in view the totality of circumstances and other relevant factors.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION MAKING AMENDMENT OF THE DELHI EATING HOUSES REGISTRATION REGULATIONS, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table a copy of Notification No. 896/DCP/Lic. (Hindi and English versions) published in Delhi Gazette dated the 24th January, 1981 making certain amendment to the Delhi Eating Houses Registration Regulations, 1980, published in Notification No. 1555/Spl. Cell in Delhi Gazette dated the 28th June, 1980, under Sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-2121/81].

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise to seek your permission, Sir. I gave an adjournment motion regarding the Rajasthan Judge who has been taken away.

MR. SPEAKER: Nothing was to be discussed. Please sit down. I seek your cooperation in implementing what you have agreed. Please sit down.

Please consult your leaders before talking. Now Mr. Barot.

NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:

(1) A copy of Notification No. G.S.R. 177(E) (Hindi and English versions) published in Gazette of India dated the 11th March, 1981 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add five more products of Nepalese origin to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978, under section 159 of the Customs Act, 1962.

(2) A copy of Notification No. GSR 178(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1981 together with an explanatory memorandum exempting smoking mixture known as Gudaku in the form of granules from so much of the duty of excise and additional duty of excise leviable thereon as is in excess of the duty leviable on hookah Tobacco, issued under the Central Excise Rules, 1944.

STATEMENT re: PROVISIONAL POPULATION TOTALS OF THE 1981 CENSUS OF INDIA.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table a statement (Hindi and English versions) regarding the provisional population totals of the 1981 Census of India.

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th March, 1981, agreed without any amendment to the Life Insurance Corporation (Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 9th March, 1981."

(ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Sikh Gurdwaras (Amendment) Bill, 1981, which has been passed by the Rajya Sabha at its sitting held on the 17th March, 1981."

DELHI SIKH GURDWARAS (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Delhi Sikh Gurdwaras (Amendment) Bill, 1981, as passed by Rajya Sabha.

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS EIGHTEENTH REPORT

SHRIMATI KRISHNA SAHI (Begusarai): I beg to present the Eighteenth Report of the Committee on Private Members' Bills and Resolutions.

12.06 hrs.

BUSINESS ADVISORY COMMITTEE FOURTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): I beg to move:

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on the 17th March, 1981."